

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1020 / (MAH) / 2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

NAME OF THE PARTIES: IDBI Asset Management Limited
V/s.
Bilt Graphic Paper Products Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	MR. ASHISH KAMAT COUNSEL	{ COUNSEL i/b	H. Daulat
2)	MR. ASHWIN BHADANA COUNSEL	{ M/S CRAWFORD BAYLEY ADVOCATES for PETITIONERS	
3.	ASHISH PYASI	Advocate i/b own & other Associates Adv. for Corporate Debts	A. Pyasi
4.)	MR. HENNA DAULAT	{ ADVOCATES FOR	H. Daulat
5)	MS. KOMAL KHUSHALANI i/b M/S CRAWFORD BAYLEY & CO	{ PETITIONERS	

(Contd. - 2)

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ORDER
CP 1020/I&BC/NCLT/MB/MAH/2017

1. From the side of the Respondent Debtor Learned Counsel Mr. Ashish Pyasi, Advocate, is present and undertakes to file the 'authority' and further seeking adjournment on the ground that instructions have been received today to seek adjournment.
2. However, on the ground of natural justice, a last opportunity is granted to the Respondent Debtor also, to appear in person on the next date.
3. Matter is adjourned to **03.10.2017**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 20.09.2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)